

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 27123 of 2013

[Arising out of Order-in-Appeal No. 51/2013 dated 08.02.2013 passed by the Commissioner of C.E. & Customs (Appeals), Bangalore]

Jeswil Hi Tech Pvt Ltd

.....Appellant

No. 3524/1, 2nd Floor, Service Road,
Hal 2nd Stage, Indiranagar,
Bangalore, Karnataka 560 008

VERSUS

**Commissioner of Central Excise,
Bangalore-I**

.....Respondent

C R Building, Queens Road,
P B No. 5400, Bangalore
Karnataka 560 001

APPEARANCE:

Present for the Appellant: Sh. Pradyumna G.H., Advocate

Present for the Respondent: Sh. Maneesh Akhoury, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21344/2023

DATE OF HEARING: 08.12.2023

DATE OF DECISION: 08.12.2023

PER D. M. MISRA

The Id. Advocate for the appellant submits that only assessment was challenged in the present appeal and no demand has been raised. On the instructions received from the appellant, he requests to withdraw the appeal.

2. Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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